



2023/KER/76105

IN THE HIGH COURT OF KERALA AT ERNAKULAM

PRESENT

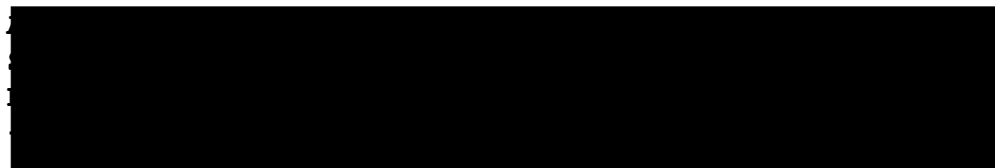
THE HONOURABLE MR. JUSTICE T.R.RAVI

FRIDAY, THE 1ST DAY OF DECEMBER 2023 / 10TH AGRAHAYANA, 1945

WP(C) NO. 38683 OF 2023

PETITIONER:

ATHUL SUNDAR



BY ADVS.

P.M.MOHAMMED SHIRAZ

AAKHIL MOHAMMED.P.M

RESPONDENTS:

- 1 BAR COUNCIL OF INDIA
21 - ROUSE AVENUE INSTITUTIONAL AREA, NEW DELHI
REPRESENTED BY ITS SECRETARY EMAIL -
BCIINFO21@GMAIL.COM, PIN - 110002
- 2 NATIONAL LAW UNIVERSITY DELHI
SECTION-14, DWARAKA, NEW DELHI - 110078 REPRESENTED
BY ITS REGISTRAR. AILETSUPPORT@NLUDELHI.AC.IN, PIN
- 110078

BY ADVS.

NISHA JOHN

DIVYA RAVINDRAN (K/782/2009)

THIS WRIT PETITION (CIVIL) HAVING COME UP FOR ADMISSION
ON 01.12.2023, THE COURT ON THE SAME DAY DELIVERED THE
FOLLOWING:



JUDGMENT

This petition has been filed for a direction to the 1st respondent to postpone the All India Bar Examination - XVIII from 10.12.2023 to another day or in the alternative to direct the 2nd respondent to postpone AILET from 10.12.2023 to another day.

2. The learned counsel for the 2nd respondent submitted that the exams have been scheduled and it has to be held at different centres and all arrangements for conduct of test has already been done and it is not possible to postpone. Similarly, the learned counsel for the 1st respondent also submits that, it is an examination which is being conducted all over India and several Advocates are participating and it is not possible to postpone.

3. This Court enquired as to the timing of the examinations and it is stated that the All India Bar Examination – XVIII is to be held between 10 AM and 1 PM and AILET is also scheduled to be held between 11 AM and 1 PM.



4. The Court cannot direct the examinations to be postponed at the instance of one of the candidates who wishes to take the examinations. The learned counsel for the 1st respondent submitted that the candidate can take another chance for the All India Bar examination and the fee paid will be adjusted towards that chance.

The above submission is recorded and the Writ Petition is closed.

**Sd/-T.R.RAVI,
JUDGE**

lsn

APPENDIX OF WP(C) 38683/2023

PETITIONER EXHIBITS

- Exhibit -P1 TRUE PHOTOCOPY OF NOTIFICATION DATED
NIL IN RESPECT OF ALL INDIA BAR
EXAMINATION-XVIII
- Exhibit-P2 TRUE PHOTOCOPY OF ACKNOWLEDGEMENT MAIL
DATED 30/09/2023
- Exhibit-P3 TRUE PHOTOCOPY OF THE LATEST
NOTIFICATION DATED 07/11/2023 OF THE
1ST RESPONDENT
- Exhibit-P4 TRUE PHOTOCOPY OF ADMISSION
ANNOUNCEMENT 2024-25 DATED NIL ISSUED
BY THE 2ND RESPONDENT
- Exhibit-P5 TRUE PHOTOCOPY OF ACKNOWLEDGMENT MAIL
DATED NIL FROM THE 2ND RESPONDENT
- Exhibit-P6 TRUE PHOTOCOPY OF THE EMAIL DATED 13 /
11/2023 OF THE PETITIONER AND
ADDRESSED TO THE SECRETARY OF THE 1ST
RESPONDENT
- Annexure-A True copy of Screenshot of mail sent
on 22/11/2023

RESPONDENT EXHIBITS

- Exhibit R2(a) Copy of the Notification dated
23.05.2023
- Exhibit R2(b) Copy of the Notification dated
10.08.2023
- Exhibit R2(d) Copy of Notice issued by High Court of
Delhi
- Exhibit R2(e) Copy of Notification dated 21.11.2023
- Exhibit R2(c) Copies of data pertaining to Centres
and Candidature

TRUE COPY

P.A TO JUDGE

LSN